

Annexure-5

List of Operational Creditors (Government Departments)

Name of the Corporate Debtor: Nxtar International Limited, In Liquidation; Date of Commencement of Liquidation: 28.02.2020; List of Stakeholders as on 02.12.2022

(Amount in Rs.)

Sl. No.	Department	Government	Identification No.	Details of claim received		Details of claim admitted					Amount of claim rejected	Amount of claim under verification	Remarks if any		
				Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by lien or attachment or pending disposal	Whether Lien/ Attachment removed? (Yes/No)	% share in total amount of claims admitted of Government Dues				% share in total amount of claims admitted of all categories	% share in total amount of claims admitted of all categories (Excluding promoter shareholders for voting purpose)
a. Claims during Liquidation period															
1	Employee Provident Fund Organisation (EPFO)			01-02-2021	8,42,361	-	PF dues of Employees / Workers	-	NA	0.00%	0.00%	-	8,42,361	Operational Creditor having preference of payment over distribution as 33 of the Code (Note 1)	
2	Employee Provident Fund Organisation (EPFO)			13-08-2021	1,30,66,267	1,30,66,267	PF dues of Employees / Workers	-	NA	62.97%	2.90%	-	-	Operational Creditor having preference of payment over distribution as 53 of the Code (Note 2)	
3	MP Industrial Development Corporation Limited	Madhya Pradesh Government	U31102 MP1077 SGC001302	20-10-2020	30,62,751	41,53,103	Operational Creditors	-	-	20.02%	0.92%	-	9,09,650	-	
4	The Commissioner of Customs	Central Government		23-03-2020	2,35,25,625	-	Operational creditors	-	NA	0.00%	0.00%	-	-	2,35,25,625	Note (1)
5	Assistant Commercial Tax Officer and Additional Tehsildar Circle Mandla, Madhya Pradesh.	Madhya Pradesh Government		27-11-2021	3,86,95,749	-	Operational creditors	-	NA	0.00%	0.00%	-	3,86,95,749	Claim was received 639 days after commencement of liquidation hence rejected.	
b. Claims during CIRP Period															
6	Employees State Insurance Corporation (ESIC)	Central Government			35,29,697	35,29,697				17.01%	0.78%	-	-		
Total					8,47,32,452	2,07,49,067				100.00%	4.61%		3,96,05,399	2,35,25,625	

Note (1) EPFO had filed its claim on 1-2-2021 for Rs. 842,361 for its interest and damages. The Liquidator sought information/documents from EPFO to verify its claim which were provided by EPFO on 10-3-2021. The Liquidator vide his email dated 10-08-2021 intimated to EPFO that claim filed pursuant to order of EPFO dated 19-12-2018 is subject matter of an Appeal filed by the CD before the Appellate Authority under the Employees' Provident Fund & Miscellaneous Provisions Act, 1952 cum Central Government Industrial Tribunal, at Jabalpur (Appeal No. CGTIL/CL/PA/11/2019), which is pending adjudication and accordingly, its claim is held under verification till final disposal of aforesaid appeal.

Note (2) EPFO had filed its claim on 13-08-2021 towards provident fund dues. The Liquidator has sought details of employee wise details of provident fund from EPFO in order to verify and admit the Claim, and accordingly, the Claim, which was so far held under verification, has now been admitted by the Liquidator.

Note (3) Customs Department submitted its claim vide email dated 23-3-2020. The claim submitted by the Customs Department is on account of non-fulfillment of export obligation by the Corporate Debtor against Advance Authorisation Licences. The Liquidator sent email to the Customs Department with details of export obligations already fulfilled by the Corporate Debtor and also informed that (a) Original Advance Authorisation Licences are held by Congrom Private Limited a Customs House Agent appointed by the Corporate Debtor and the Liquidator has tried to request the original licence to provide the same. Upon receipt of original Advance Authorisation Licences from Congrom Private Limited, the same shall be furnished to the Customs Department. Liquidator requested to submit its revised claims considering the information/documents provided by the Liquidator in support of export obligations already fulfilled by the Corporate Debtor, which revised claim from Customs Department has not yet been received. (b) CD has fulfilled major part of its export obligation against one Advance Authorisation Licence by making third party export through M/s. Impex India and M/s. Impex India has not provided export related documents to the CD. As Congrom Private Limited did not provide original Advance Authorisation Licences and M/s. Impex India has not yet supplied export related documents, the Liquidator has since filed an Application (LA No. 3586/2020) before the Hon'ble NCTI for seeking appropriate directions, which LA is pending adjudication.

